



The Orissa Gazette

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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

POLICE.

HOME, REVENUE AND FINANCE
DEPARTMENTS.

NOTIFICATION.

The 23rd June 1937.

No. 7129-A.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

The 3rd June 1937.

✓ No. F. 21/9/37.—In exercise of the powers conferred by section 17 of the Indian Arms Act, 1878 (XI of 1878), the Central Government is pleased to direct that the following further amendment shall be made in the Indian Arms Rules, 1924, namely:—

In Schedule VIII to the said Rules, in column 8 of Form IV for the words "Period for which the licence is valid" the words "Period for which the licence is valid and amount of fee charged" shall be substituted.

R. M. MAXWELL,
Secretary to the Govt. of India.